

File No.450/37/2003-Cus.IV
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise & Customs

Sub: Change of port in the Shipping documents pending amendment in AEPC certificate for hosiery exports-Reg

I am directed to invite your attention to above mentioned subject and to state that the Ministry of Commerce has brought to the notice of the Board that the exporters of hosiery are facing problems in shipment of exports via a port other than the port mentioned in the AEPC certificate for which they have to obtain the amendment in the AEPC certificate and then the amendment in the Shipping Bill is permitted by the Customs. In the entire process delay is caused which eventually affects the target date of exporters.

2. The matter has been examined in consultation with the Ministry of Commerce and it has been decided that on receipt of request from the exporter the Assistant Commissioner /Deputy Commissioner (Exports) should allow the change of port in EDI Shipping Bills / invoice to help exporters in getting the goods cleared without waiting for an amendment of documents by AEPC. The ratification of the port of change would be done subsequently by AEPC.
3. Necessary arrangements may be made by the Customs Houses to implement the above decision and the same may be brought to the notice of all concerned by issuing a Public Notice and Standing Order.
4. Difficulties, if any, in implementation of above said instruction may be brought to the notice of the Board.
5. Hindi version will follow.
6. Kindly acknowledge receipt.

(D. S. Garbyal)
Under Secretary to the Govt. of India
Phone No. 23094610